

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS**PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 14291/2024**

[Arising out of impugned final judgment and order dated 22-05-2024 in CR MBA No. 2812/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

UNION OF INDIA

PETITIONER(S)

VERSUS

MAN SINGH VERMA

RESPONDENT(S)

([MR. PIYUSH K. ROY, SENIOR ADVOCATE IS APPOINTED AS AMICUS CURIAE TO THE MATTER] )

Date : 02-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. Satya Darshi Sanjay, A.S.G.  
Mr. Rajat Nair, Adv.  
Ms. Swati Ghildiyal, Adv.  
Ms. Priyanka Terdal, Adv.  
Mr. Santosh Kumar, Adv.  
Mr. Digvijay Dam, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Pijush K. Roy, Sr. Adv. (A.C.)  
Ms. Kakali Roy, Adv.

UPON hearing the counsel the court made the following  
O R D E R

Leave granted.

2. Heard learned counsel for the parties.
3. Arguments concluded.
4. Judgment reserved.
5. Written submissions, if any, may be filed within one week.

(Ram Subhag Singh)  
Assistant Registrar

(Geeta Ahuja)  
Assistant Registrar-cum-PS